335 Written Answers

[RAJYA SABHA]

to Questions 336

1	2			3	4	5
71.	Shri G.S. Jo'ley		•	3,34,83000	5,18,10000	9,37,610-00
72.	Shri V. Balasubramaniam		•	1,28,21890	3,26,47500	3,64 ,935 —00
73.	Manjula Singh .	•	•	••	30,30000	
74.	Shri. J.P. Devdhar .	•		52,680-00	82,44000	2,28,00500
75.	Shri. T.U. Khatri		•			50,560 —00

Insurance of Identity Cards to voters in the States

7058. SHRI CHIMANBHAI MEHTA: SHRI SARADA MOHANTY:-SHRI PRAKASH YASH-WANT AMBEDKAR: SHRI SHANKAR DAYAL SINGH: SHRI ANANTRAM DEV-SHANKER DAVE: SMT, RENUKA CHOW-DHURY:

SHRI G. G. SWELL:

Will the **PRIME MINISTER** be pleased to state refer to answer to Starred question 359 given in Rajya Sabha on the 21st April, 1994 and state:

(a) whether it is mandatory for the registration officer to arrange for issue of Identity Cards after the constituency has been notified:

(b) whether dead-lock would prevail if the States are not ready with Iden-(ity Cards;

(c) what precedes, whether issuance of Identity Cards of the notification pertaining to Constituencies;

(d) whether it is a fact that printing of Identity Cards would cost Centre and States just less than half a per cent of their total budgeted expenditures; and

(e) if so, what prevents them from printing and issuance of multiple Identity Cards before 1st January, 1995? THE MINISTER OF STATE IN HE MINISTRY OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ); (a) Yes, Sir.

(b) No, Sir, Under Election law cards would be required to be produced at an election only after these have been issued.

(c) Under Election Law a notification under Rule 28 of Registration of Electors Rules, 1960 precedes the issuance of identity cards in that constituency.

(d) and (e) Though the estimated expenditure on issuance of photo ideatity cards is around Rs. 1650 crores which may by itself be a fraction of the total budgeted expenditure of the Central and State Governments, the cost factor is a constraint on issuance of identity cards.

Model Code of Conduct for elections

7059. SHRI CHIMANBHAI MEHTA: SHRI O. P. KOHLI: SHRI RAMDAS AGARWAL:

Will the **PRIME** MINISTER be pleased to state:

(a) what prevents Government from introducing a Bill on model code of conduct to make it statutory;

(b) the number of years since the code of conduct was framed;

(c) which were the parties consulted and those which had agreed to model code of conduct;